

**HIGH COURT OF JAMMU AND KASHMIR
AT SRINAGAR**

...

WP (Crl) no.287/2019

Adil Ahmad Mir

..... Petitioner(s)

Through: Mr B.A.Tak, Advocate

Versus

State of J&K and another

.....Respondent(s)

Through: Mr Sheikh Feroz, Dy.AG

CORAM: HON'BLE MR JUSTICE TASHI RABSTAN, JUDGE

ORDER

1. This Court, after hearing counsel for parties, reserved instant writ petition of habeas corpus for pronouncement of judgement.
2. However, at this stage, Mr B.A. Dar, learned Sr. AAG, has submitted a copy of Government Order No.Home/PB-V/976 of 2020 dated 12th April 2020, revoking Detention Order no.43/DMB/PSA of 2019 dated 10th August 2019, impugned in the instant petition.
3. As a corollary of above fact situation, instant writ petition has become infructuous. Writ petition is, accordingly, **dismissed** as infructuous.
4. Registry to return the detention record to counsel for respondents.

**(Tashi Rabstan)
Judge**

Srinagar

16.04.2020

Ajaz Ahmad, PS

Whether the order is reportable: No.